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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 168/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**

Name of the Company: Indokem Ltd.
V/s.
Shambhu Textile Mills Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SALIL .M. THAKORE	Advocate	Petitioner	
2.	Raheel Patel ATW Arjun Joshi for Nanavati Associates	Adv.	Respondent	

ORDER

Learned Advocate Mr. Salil Thakore present for Operational Creditor/Petitioner.
Learned Advocate Mr. Raheel Patel with Learned Advocate Mr. Arjun Joshi i/b
Nanavati Associates present for Respondent.

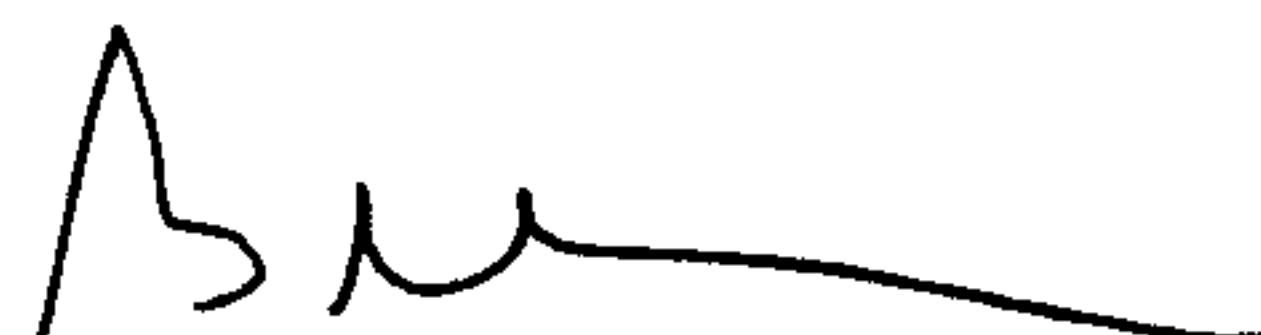
Learned Counsel appearing for petitioner filed purchis stating that as per the consent
terms dated 08.01.2018 the matter is settled and requested for permission to
withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 09th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL